

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

103. CONT.A. 5/2024

In

C.P.(IB)-376(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **22.04.2024**

NAME OF THE PARTIES: Mr. Lucindo Domingos Antonio De Faria

V/s.

Riverside Resorts and Holiday Homes private Limited

Appearance

For Petitioner : Adv. Sushrist Desai a/w. Meenakshi Pahuja i/b.

ANB Legal

For Respondent : Present but did not sign the attendance sheet.

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

CONT.A. 5/2024

Pursuant to order dated 21.03.2024, it was clearly mentioned that reply is to be filed within two weeks, failing which the right to file reply shall stand forfeited. However, reply was yet not filed by the Respondent.

Ld. counsel for the respondent seeks one last and final opportunity to file reply. Let the reply be filed by the Respondent subject to cost of **Rs. 25,000/-** to be paid to the **Consolidated Fund of India** through **Bharat Kosh** and file compliance affidavit. List on **13.05.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)